

17

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, "GULESTAN", BUILDING NO.6
PRESOT ROAD, BOMBAY-1

OANO. 381/87

1. Raghunath Vasudeo Deshpande
Shidhore Wada
Gavdevi Chowk
V B Phadke Road
Kalyan-421301

2. Shri Hosdurg Premanand Kamath
18 Kailash Nagar Co-op. Housing
Society Ltd., Shastri Nagar
Deombivli (W) 421202

..Applicants

V/s.

1. Union of India
through respondent no.2
2. The General Manager
Central Railway
Main Building
Bombay VT
3. Chief Personnel Officer
Central Railway; Main Building
Bombay VT
4. Controller of Stores,
C.Rly., New Admn. Bldg.,
1st floor; D N Road; Bombay 1
5. Chief Materials Manager
C/o.C.O.'s office, C.Rly
New Admn. Building; 1st
floor; D N Road; Bombay-1
6. Asstt. Personnel Officer(S&M)
C.Rly., 1st floor; Bombay VT
7. Shri R V Virkar
Depot Sore keeper-I
EDP Centre; FA&CAO's
Office; C. Rly; 4th floor;
New Admn. Bldg., Bombay VT
8. Shri A G ZARAPKAR
Depot Store Keeper-I
Tank Wagon Depot. C. Rly
Kurla; Bombay
9. Shri P V Panse
Depot Store Keeper I
Dy.COS (CWE) C. Rly
Matunga; Bombay
- 10 Shri S B Jadhav
Depot Store Keeper I
ACOS(DCL) C.Rly
Kalyan (Dist. Thane)
- 11 Shri S G Gurnani
Depot. Store Keeper I
Dist.COS(D) C.Rly
Currey Road, Bombay
- 12 Shri R J Tilwani
Depot Store Keeper I
DY.COS(CWE) C.Rly, Bombay

13 Shri N V Phadke
Depot Store Keeper I
Dy. COS(CWE) C.Rly.
Matunga; Bombay

14 Shri W N Kulkarni
Depot Store Keeper II
ACOS(D) C. Rly.

15 Shri K Ramankutty
Depot Store Keeper II
Dey. COS(CWE) C.Rly.,
Matunga; Bombay

16 Shri A V Gadkari
Depot Store keeper II
ACOS C. Rly
Kalwa; (Dist. Thane)

.. Respondents

Coram: Hon. Shri Justice S K Dhaon, V.C.
Hon. Shri M Y Priolkar, Member(A)

APPEARANCE:

Mr. A S Gopujkar
Counsel
for the applicants

Mr. V G Rege
Counsel
for the respondents

TRIBUNAL'S ORDER
(PER: S K Dhaon, Vice Chairman)

DATED: 23.9.92

This is a M.P. No. 867 /92 praying
that the hearing may be put off for two months
so as to enable the applicants to serve the remaining
unserved respondents and also bring on record the
heirs, legal representatives of Shri R J Tilwani,
one of the respondents. Learned counsel appearing
for the applicant stated at the Bar that Shri
Tilwani died about 8 months ago. This application
has become abated in so far as Shri Tilwani is
concerned.

On 23.4.92 the learned counsel for the applicant sought and was granted time to change the array of respondents, as according to him some of the respondents have either died or retired from service. He was allowed time till 30.7.92 to make the necessary amendments. On 30.7.92 a request was made by the learned counsel for the ~~Applicant~~ applicant that the hearing may be put off as he was not feeling well. The request was accepted and the hearing was adjourned to 23.9.92. We are not inclined to grant any further time.

The MP No. 867 /92 is rejected.


(M Y Priolkar)
M(A)


(S K Dhaon)
V.C.

trk